RE. REQUEST FOR CONFERRING BHARAT RATNA ON SHRI KANSHI RAM

सुश्री मायावतीः माननीय उपसभापति जी, मैं इसके अलावा एक बात और माननीय नेता सदन के सामने रखना चाहूंगी कि आज बामसेफ, डीएस-4 और बीएसपी के जन्मदाता, संस्थापक मान्यवर श्री कांशीराम जी की जयन्ती है, जिन्होंने पूरी जिन्दगी इस देश के दलितों, शोषितों, पीड़ितों व वंचितों को अपने पैरों पर खड़ा करने के लिए समर्पित की। मेरी सरकार से यह रिक्वेस्ट है कि वह मान्यवर कांशीराम जी, जिन्होंने बाबा साहेब डॉ. भीमराव अम्बेडकर के अध्रे कारवां को मंजिल तक पहुंचाने के लिए इस देश के दबे, कुचले लोगों को अपने पैरों पर खड़ा करने के लिए अपनी पूरी जिन्दगी समर्पित की है, ऐसे महान व्यक्तित्व को 'भारत रत्न' की उपाधि से जरूर सम्मानित करे। ...(व्यवधान)...

SOME HON. MEMBERS: Yes, yes. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: All right. All right. ...(Interruptions)... That's okay. ...(Interruptions)... If all of you stand up, what do I do? ...(Interruptions)...

RE. MENANCE OF TAX EVASION AND MAKING BLACK MONEY IN THE NAME OF FARMERS — Contd.

- प्रो. राम गोपाल यादव (उत्तर प्रदेश) : महोदय, जो मामला शरद जी ने उठाया है ...(व्यवधान)...
- श्री उपसभापतिः राम गोपाल जी ।
- प्रो. राम गोपाल यादवः मैं एक बात यह कहना चाहता हूं ...(व्यवधान)...
- श्री उपसभापतिः राम गोपाल जी. राम गोपाल जी....
- प्रो. राम गोपाल यादवः आपको सावधानी बरतनी चाहिए। ...(व्यवधान)...
- श्री उपसभापतिः राम गोपाल जी. प्लीज़।
- प्रो. राम गोपाल यादवः हमें इस बात की आशंका है, जो मामला शरद जी ने उठाया है, इसके नाम पर किसानों पर इनकम टैक्स लगने की कहीं साज़िश प्रारंभ न हो जाए, इस तरह की कोई बात नहीं होनी चाहिए। जाने-अनजाने में लोग कभी कुछ ऐसी बातें कर देते हैं, जिनके दूरगामी परिणाम होते हैं। अगर यह बात बार-बार उठाई जाएगी किसानों के नाम पर बड़े पैमाने पर इनकम टैक्स बचाने की कोशिश की जा रही है, इसके मायने अल्टीमेटली गवर्नमेंट से लोग यह कहना चाहते हैं कि किसानों पर इनकम टैक्स लगे। मैं इसका विरोध करता हूं और गवर्नमेंट को सावधान करता हूं कि इस तरह का कोई एक्शन नहीं होना चाहिए, जिससे किसानों पर कोई टैक्स लगे। ...(व्यवधान)....
 - श्री शरद यादवः सरकार इस मामले में अपनी बात रखने का काम करे। ...(व्यवधान)...
 - श्री अली अनवर अंसारी (बिहार): इसका क्या उपाय है? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Sharadji, that is okay. You made your point. ...(*Interruptions*)... Mr. Ali Anwar, that is enough. Don't display it. ...(*Interruptions*)... Yes, Hon. LoH, please. Now, hon. Leader of the House.

सदन के नेता (श्री अरुण जेटली): उपसभापित जी, सबसे पहले तो मैं यह स्पष्ट कर दूं कि किसानों के ऊपर कृषि क्षेत्र की परिस्थिति को देखते हुए इनकम टैक्स लगाने की कोई प्रस्तावना नहीं है, कोई विचार नहीं है। अगर कोई उस प्रावधान का दुरुपयोग करता है, जो आमदनी कृषि की नहीं है, उसको कृषि के माध्यम से दिखाने का प्रयास करता है, तो उस इनडिविजुअल केस में उसकी जांच होती है। मैं आपको यह बता दूं कि बहुत प्रमुख लोग हैं, जिन्होंने ऐसा किया है, जिनके खिलाफ जांच हो रही है। जब यह जांच स्पष्ट होकर सामने आएगी, तब फिर आप उसको political victimization मत कहना, क्योंकि यह उसी विषय की जांच होगी, जो शरद जी ने कहा है। ...(व्यवधान)...

सुश्री मायावतीः उपसभापति जी, हम सहमत हैं, हमारी पार्टी सहमत है। ...(व्यवधान)... आप जांच कराइए। ...(व्यवधान)...

श्री शरद यादवः आप जो भी रास्ता निकालें ...(व्यवधान)... वह किसानों पर नहीं आना चाहिए ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. That is all. That is taken care of. ...(*Interruptions*)... Okay, that is enough. ...(*Interruptions*)... Sharadji, it is okay. Now, he has already... ...(*Interruptions*)... Digvijaya Singhji, he has already clarified it. ...(*Interruptions*)...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, the hon. Leader of the House has misled the House by saying that he would announce the names of the black money holders. ...(Interruptions)... He had misled the country then and he is again misleading the country by saying 'don't be embarrassed!'...(Interruptions)... We challenge you to take out the names. Give the names, Mr. Leader of the House, but don't threaten us like this. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. Please. ...(Interruptions)... Okay, that is over. ...(Interruptions)... That is all. That is not permitted. ...(Interruptions)... That subject is over. ...(Interruptions)... No, no. Now, Mr. Tapan Sen, sit down. ...(Interruptions)... Sit down. ...(Interruptions)... That is okay. That subject is over. ...(Interruptions)... You have not given notice. ...(Interruptions)... Sit down. ...(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I want to raise an issue...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay. Matters to be raised with permission of the Chair. Zero Hour submissions. ...(*Interruptions*)...

SHRI TAPAN KUMAR SEN: Sir, ...(*Interruptions*)... black money generation and it is also corrupting the entire system, including the Parliament. ...(*Interruptions*)... It is corrupting the entire system. ...(*Interruptions*)...

Re. Menace of tax evasion...

MR. DEPUTY CHAIRMAN: Zero Hour submissions. Shri Ghulam Nabi Azad. ...(Interruptions)...

SHRI DIGVIJAYA SINGH: Sir, we challenge the Leader of the House to bring out the names in public domain and tell the House... ... (Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, it is being shown in the media that Members are taking money. ...(Interruptions)... It has come on video. ...(Interruptions)... It is a serious charge and insulting to Members of Parliament. ...(Interruptions)... The Leader of the House should constitute a committee to look into the matter. ...(Interruptions)... ..that MPs are taking bribe at their.....(Interruptions)... Sir, please take cognizance of this. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, Mr. Tapan. Sit down. ...(Interruptions)...

श्री अली अनवर अंसारीः नोटिस दिया गया है। ...(व्यवधान)... यह गंभीर मामला है। ...(व्यवधान)...

डा. सत्यनारायण जटिया (मध्य प्रदेश)ः उपसभापति जी ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Dr. Jatiya, you are a Vice-Chairman. Please sit down. ...(Interruptions)... Tapan, I heard you. It is not going on record. ...(Interruptions)... Nothing else will go on record. ...(Interruptions)... All of you, please take your seat. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Why, Sir? What wrong have I committed that you cannot put on record my intervention? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Sit down. I will come to that. ...(Interruptions)... Now, sit down. I will call you. ...(Interruptions)... Nothing else will go on record, I told you. ...(Interruptions)... Now, please sit down. ...(Interruptions)... Now, listen. An important matter was raised by Shri Sharad Yadav. Others also associated themselves with that and the hon. Finance Minister has given an proper reply to that. ...(Interruptions)... Now, please. ...(Interruptions)... In addition to that, if you want a further discussion, please give notice. That notice will be considered. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: No, Sir. I am reporting a different thing. In the media, it is being shown that Members have taken money. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)... I have to take up Zero Hour. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, in the media. ...(Interruptions)... Please give me a hearing. ...(Interruptions)... Sir, I request you to give a hearing to me. ...(Interruptions)... It is in the video. ...(Interruptions)... It is being shown on the media that Members of Parliament are taking money for... ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I would take up Zero Hour. Shri Ghulam Nabi Azad. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, how can you allow ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)... Shri Ghulam Nabi Azad. ...(Interruptions)... Zero Hour. ...(Interruptions)... Have you given notice? ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, the Parliament must take cognizance of the matter and constitute a House Committee... ...(Interruptions)... Discussion should be allowed on this. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Have you given notice? ...(Interruptions)... Mr. Tapan Sen, I do not understand what you are saying. ...(Interruptions)... Ask your Members to keep quiet. ...(Interruptions)... You may give notice. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, the House should take cognizance ... (Interruptions)...

SHRI RITABRATA BANERJEE (West Bengal): Sir, this is a very serious matter. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, it has to be given cognizance. ...(*Interruptions*)... Sir, Parliament must take cognizance and constitute a House Committee to inquire into that. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You may give notice. ...(Interruptions)... I have heard you. You may give notice. ...(Interruptions)... Go back to your place. ...(Interruptions)...

श्री मनसुख एल. मांडविया (गुजरात)ः उपसभापति जी ...(व्यवधान)...

श्री अली अनवर अंसारीः वे suicide कर रहे हैं ...(व्यवधान)... आज दो बीघे का मालिक किसान suicide कर रहा है ...(व्यवधान)... उपसभापति जी, यह बहुत गंभीर मामला है ...(व्यवधान)...

SHRI TAPAN KUMAR SEN: Sir, they are putting money in their banks and saying that MPs are... ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I told you, Mr. Tapan, give notice. ...(Interruptions)... That subject is over. Give notice. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: CBI enquiry is going on. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Tapan Kumar Sen, you are a very senior Member of this House. ...(Interruptions)... Let me say. ...(Interruptions)... I am asking you a question. ...(Interruptions)... Have you given notice? ...(Interruptions)... Without giving notice, how can you shout like this? ...(Interruptions)...

SHRI TAPAN KUMAR SEN: We have a right to draw the attention. ...(Interruptions)...

श्री अली अनवर अंसारी: सर, किसान सुसाइड कर रहे हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: You give notice. ...(Interruptions)... आप बैटिए। ...(व्यवधान)...

श्री अली अनवर अंसारी: सर, किसान सुसाइड कर रहे हैं और इसके नाम पर ...(व्यवधान)... इससे गम्भीर मामला और क्या हो सकता है? ...(व्यवधान)...

SHRI TAPAN KUMAR SEN: We will give notice in due course. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Without notice, I am not allowing any allegation. ...(Interruptions)... Without notice, I am not allowing any allegation against anyone. ...(Interruptions)... That I am very clear. ...(Interruptions)... Without notice ...(Interruptions)... Have you given notice? ...(Interruptions)...

श्री अली अनवर अंसारी: सर, रूल 267 में नोटिस दिया गया है ...(व्यवधान)... आप उसको एक्सेप्ट कीजिए और कार्य स्थगित कीजिए ...(व्यवधान)...

SHRI TAPAN KUMAR SEN: I want the Government to respond. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Treasury Benches should cooperate with me. ...(Interruptions)... Sit down. ...(Interruptions)... See, I am very clear hon. Members ...(Interruptions)... Sit down. ...(Interruptions)... Hon. Members, sit down. ...(Interruptions)... Hon. Members, you sit down. ...(Interruptions)... Hon. Members, I want to make it very clear that without proper notice I am not going to allow any allegation against anybody whether it appeared in the newspaper or appeared anywhere else. ...(Interruptions)... I cannot allow it. ...(Interruptions)... Whatever is said as allegation is expunged. ...(Interruptions)...

SHRI P. BHATTACHARYA (West Bengal): This is a very serious matter. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Have you given notice? ...(Interruptions)... Have you given notice? ...(Interruptions)... Why don't you give notice? ...(Interruptions)... Why don't you give notice? ...(Interruptions)... So many serious matters are there. ...(Interruptions)... No, I am not allowing. ...(Interruptions)... I have to go by rules.

SHRI P. BHATTACHARYA: This is a very serious matter. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Why don't you give notice? ...(Interruptions)... If it is a serious matter, why don't you give notice? ...(Interruptions)... Treasury Benches, you go back to your seats. ...(Interruptions)... Mr. Naqvi ask them to go back to their seats. ...(Interruptions)... Go back to your seats. ...(Interruptions)... What is your problem? ...(Interruptions)...

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): He wanted to raise one issue. Please allow him. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Which issue? ...(Interruptions)... Have you given notice? ...(Interruptions)... No. ...(Interruptions)... Here is a list with me approved by the hon. Chair. I can only allow this. ...(Interruptions)... Nothing else. ...(Interruptions)... I am repeating it. You give notice, I will consider it. ...(Interruptions)... Give notice; I will consider. ...(Interruptions)... I will take action against you. ...(Interruptions)... I will take action against you. ...(Interruptions)... Go back to your seat. ...(Interruptions)... Treasury Benches, you give notice. ...(Interruptions)... You give notice. ...(Interruptions)... See, the Chair cannot be cowed down by this kind of pressure. ...(Interruptions)... You go back. ...(Interruptions)... Give notice. ...(Interruptions)... Otherwise, after disposing it, I can allow you. ...(Interruptions)... Go back. After disposing it of, I can allow you. ...(Interruptions)... Go back to your seats. ...(Interruptions)... Treasury benches should not behave like this. ...(Interruptions)... Treasury Benches should cooperate with the Chair. Please go back. ...(Interruptions)... That is what I said, give notice. ...(Interruptions)... I am not saying that it should not be discussed. I am not saying that it should not be raised. ...(Interruptions)... I am only saying that you give notice so that I can consider and allow it. Otherwise, I will not allow. ...(Interruptions)...

SHRI TARUN VIJAY (Uttarakhand): Sir, I have given notice. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Go back. ...(Interruptions)... Now, Shri Ghulam Nabi Azad...

SHRI TARUN VIJAY: My notice is there. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I will consider. Go back. ...(Interruptions)... Shri Ghulam Nabi Azad. ...(Interruptions)...

MATTERS RAISED WITH PERMISSION

Need to fulfill the commitment of Central Government to give 'Special Category' status to Andhra Pradesh

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, it is very sad. The ruling party should be more patient. ...(Interruptions)...

सर, दो साल पहले बहुत अरसे की मांग के बाद, युनाइटेड आंध्र दक्षिण में एक बहुत बड़ी स्टेट थी और तेलंगाना के लोगों की बड़े अरसे से एक डिमांड थी कि तेलंगाना स्टेट को अलग दर्जा दिया जाए, दो साल पहले तेलंगाना स्टेट बना। लेकिन हैदराबाद जो था, तो सबसे बड़ा मुद्दा